National Safai Karamcharis Finance and Development Corporation (NSKFDC):

- (b) if so, the loan assistance provided by NSKFDC to the safai karamchari in Orissa during last three years, year-wise; and
- (c) the fresh steps taken by Government to provide training to safai karamcharis in the State to set up income generating sanitation projects from the loan assistance?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) Yes, Sir. The Ministry monitors the progress of implementation of schemes to ensure proper utilisation of the loan assistance provided by the National Safai Karamcharis Finance and Development Corporation (NSKFDC) through the monthly performance reports and review meetings.

(b) The loan assistance provided by NSKFDC to the safai karamcharis in Orissa during last three years are as under:—

2000-2001	100.33 lacs
2001-2002	Nil
2002-2003	Nil

(c) The scheme for imparting training in skills, trade and entrepreneurial development to the eligible members of Safai Karamcharis launched by NSKFDC for income generating activities are yet to be availed of the Orissa Government.

Reservation for SCs/STs and OBCs

1619. SHRI K. CHANDRAN PILLAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that the privatisation of PSUs and also the downsizing of Government staff has shrunk the area of employment through reservation of SCs/STs and OBCs;
- (b) if so, whether Government consider to bring in new legislation to provide reservation quota for these sections in the private sector

also especially to retain the reservation provision existed previously in the now privatized PSUs;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) No, Sir. There is no relationship between disinvestment and the level of employment.

(b) to (d) The Government has not taken any decision so far on the subject of enactment of legislation for reservation to Scheduled Castes, Scheduled Tribes and Other Backward Classes in the Private Sector.

Nomadic Communities

- 1620. SHRI EKANATH K. THAKUR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether it is a fact that inspite of knowing that roughly seven per cent of the country's population is nomadic, most of the nomadic communities do not even have voting rights; and
- (b) if so, the steps Government propose to take to improve the conditions of the nomadic tribes?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI F.S. KULASTE): (a) No, Sir.

(b) Does not arise.

Funds to Manipur under TSP

- 1621. SHRI RISHANG KEISHING: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) the details of the funds released during the Ninth Plan for Manipur under the Tribal Sub-Plan;
- (b) whether Government release fund on the basis of clear cut work programme;